

To

1. Mr. Ashok Goyal
Spice Communications Ltd
C/105, Phase-VII, Industrial Area
SAS Nagar,
Mohali, Punjab.
2. Mr. Narender Gupta
Chief Regulatory Affairs
Bharti Mobile Ltd
Qutab Ambience H-5/12
Mehrauli Road, New Delhi-110030

Subject : Directive under Section 13 of TRAI Amendment Act on blocking of Transit Calls by CMSPs.

M/s HFCL Infotel Ltd (HITL), basic service operator in Punjab Telecom Circle have represented that calls originating in their network transited through BSNL and terminating in your network are being blocked. These calls are flowing into your network through an existing interconnection link. This selective blocking of calls, as reported, is highly objectionable & is violative of the licence agreement as well as the Regulations relating to Interconnection & QOS, issued by the Authority from time to time.

2. As per clause 27.5 of Cellular Services License Agreement it is mandatory for cellular mobile service providers to provide interconnection to all other telecom service providers, for smooth flow of traffic & to meet the Quality of Service norms end to end, as well as on the interconnection link.
3. To ensure the compliance to license terms and conditions and to protect consumers interest as per clauses 11(1)(b)(i) & (v) of TRAI (Amendment) Act 2000, the Authority hereby directs you under Section 13 of TRAI Amendment Act 2000 to ensure completion of calls originated by WLL subscribers of HITL and terminating in your network with immediate effect. Compliance may be reported within 24 Hours of issue of this directive.

This issues with the approval of the Authority.

(Rajendra Singh)
Advisor(MN)